

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**OA No.1785/2020**

Today this the 18<sup>th</sup> day of November, 2020

Through video conferencing

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Dr. Khedkar Puja Deeliprao,  
D/o Dr. Manorama Budhwant J,  
R/o 112, National Society Aund  
Pune-411007.

.....Applicant

(By Advocate: Mr. V.V.R. Rao)

Versus

Union of India Through  
Chairman UPSC,  
Dholpur House Shahjahan Road,  
New Delhi-110069.

..Respondent

(By Advocate: Mr. R.V. Sinha with Shri Amit Sinha)

**Order (Oral)**

**Mr. Justice L. Narasimha Reddy:**

The applicant took part in the Civil Services Examination 2020, claiming the status of physically handicapped candidate. The preliminary examination was also conducted therefor. He was not cleared for the main examination. He has prayed for a direction to the



respondent to produce the OMR sheet pertaining to the Civil Services Preliminary Examination, 2020 and the relevant record. He has also prayed for re-evaluation of the OMR sheet and to compare the marks obtained by the other candidates.

2. We heard Shri V.V.R. Rao, learned counsel for applicant and Shri R.V. Sinha, learned counsel for respondent, at the stage of admission.

3. Basically, the OA itself is misconceived, in as much as the respondent is shown as Union of India through Chairman, UPSC. Firstly, the UPSC is an independent constitutional body, and cannot be the part of the Union Government of India. Secondly, the UPSC is represented by the Secretary, and not the Chairman.

4. Be that as it may, the applicant has taken part only in the preliminary examination and was not cleared by the UPSC for participation in the mains examination. Howsoever, the expectation of the applicant maybe, the question of verifying the OMR sheet at this stage, much less, re-evaluation thereof, does not arise. According to the practice prevailing in UPSC, the marks of the candidates, if requested, would be intimated only after the conclusion of the entire selection process. This is



obviously because the revealing of marks half way through would result in serious repercussions and the entire selection process may get adversely affected. It is brought to our notice that after the completion of the selection process, the marks would be published on the website.

5. We, therefore, dispose of the OA, directing that the respondent shall communicate the marks of the applicant secured in the preliminary examination after the conclusion of the selection process. If the applicant has any grievance, at that stage, he can pursue the remedies, in accordance with law.

There shall be no orders as to costs.

( **A.K. Bishnoi** )  
Member (A)

( **Justice L. Narasimha Reddy** )  
Chairman

**November 18, 2020**

/sunil/rk/vb/sd/akshaya7dec/